

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 28/07/2014

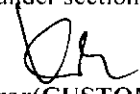
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/52898/2014-CU[DB] dated 23/07/2014

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1	ST/8/2009	BILASPUR COAL CARRIER PVT. LTD. HO-RANCHI ROAD, PO- MARAR, RAMGARH CANTT. DISTT- RAMGARH, JHARKHAND-829122.

2		Name and Address of Respondent C.C.E. RAIPUR Central Excise Building, Dhamtari Road, Tikrapara, Raipur 492001.
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Copy To**3 Advocate(s) / Consultant(s):**

**Kartik Kurmy, Adv.
w/17, area 7&8, civil township,
Rourkela, Orissa-769004**

4 Bar Association, CESTAT, Delhi

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 C.D.R.

14 Office Copy

15 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 23.7.2014

Service Tax Appeal No.8 of 2009

Arising out of the order-in-original No.Commissioner/RPR/82/2008 dated 30.9.2008 passed by the Commissioner , Central Excise & Service Tax, Raipur.

For Approval and Signature:

Hon'ble Mr. Justice G.Raghuram, President
Hon'ble Mr. R.K. Singh, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Bilaspur Coal Carrier Pvt. Ltd.

.. Appellant

Vs.

C.C.E. & Customs, Chhattisgarh

.. Revenue

Appearance:

None for the appellants
Present Shri Govind Dixit, A.R. for the Revenue

Coram: Hon'ble Mr. Justice G.Raghuram, President
Hon'ble Mr. R.K. Singh, Technical Member

Final Order No. 52898/2014

Per Justice G. Raghuram:

The appellant and the Counsel Shri Kartik Kurmy were issued notices on 10.6.2014 intimating hearing of the 2009 appeal scheduled

for today. When the matter is called for hearing there is no representation on behalf of the appellant. Hence the appeal is dismissed for default.


(Justice G. Raghuram)
President


(R.K. Singh)
Technical Member

scd/